

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**ITEM No. 106  
(IB)-236(PB)/2022**

**IN THE MATTER OF:**

Indiabulls Housing Finance Limited  
v.  
Vivek Infracon Private Limited

.... Petitioner/Applicant  
.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Ankita Bajpai, Ms. Naina Mathur, Mr. Chirag Sharma, Mr. Sudiksha Saini, Advs.  
For the Respondent : Appearance not marked

**ORDER**

**New RA-37/2024**

Ld. Counsel Mr. Mr. Sumesh Dhawan appeared through VC on behalf of the Applicant.

At request and with consent of the parties, list the matter before the Regular (Principal) Bench for a physical hearing **on 08.05.2024.**

-sd-  
**(AVINASH K. SRIVASTAVA)  
MEMBER (TECHNICAL)**

-sd-  
**(ASHOK KUMAR BHARDWAJ)  
MEMBER (JUDICIAL)**